

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**CONTEMPT PETITION NO.060/00080/2019 IN
ORIGINAL APPLICATION NO.060/01071/2018
Chandigarh, this the 07th day of May, 2019**

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...
Malkiyat Kaur aged about 34 years w/o Sh. Amandeep Singh r/o 244, near Baba Badri Nath Mandir, Backside Bhagat Singh Colony, Ferozepur (rural) Ferozepur, Ferozepur, Ferozepur City, Punjab – 152002.

(The applicant was recruited under Group C of Paramedical Staff)

....Petitioner

**(Present: Mr. Sandeep Siwatch, Advocate for Mr. Mukesh
Mehra, Advocate)**

Versus

1. Sh. Raj Kumar, Director General, Employees State Insurance Corporation, Panchdeep Bhawan, C.I.G. Road, New Delhi – 110002.
2. Sh. S.K. Negi, The Deputy Director (Admn.), Employees State Insurance Corporation, Bharat Nagar Chowk, Ludhiana – 141002.
3. Dr. Madhu Gupta, The Medical Superintendent, ESIC Model Hospital Bharat Nagar Chowk, Ludhiana – 141002.

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Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel appearing for the petitioner submitted that the respondents, in furtherance of the order of this Court, of which non-compliance is alleged herein, have passed an order dated 15.03.2019 (Annexure CP-2), legality of which can be seen only on

original side, therefore, he may be allowed to withdraw the present

C.P.

2. Ordered accordingly. MA No. 060/00736/2019 also stands disposed of accordingly.

(P. GOPINATH)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 07.05.2019

